

**S. No. 1024/2020**  
**State Vs. Kiran**  
**0318/20**  
**PS Civil Lines**  
**u/s 376/376B/313/328/120 B IPC**

**09.09.2020**

**This is an application u/s 438 CrPC seeking anticipatory bail moved on behalf of applicant/accused.**

**Ld. Presiding officer is on leave today.**

Present: Sh. Balbir Singh, Ld. Addl. PP for State.

Complainant/prosecutrix alongwith IO W/SI Gurdeep Kaur.

Sh.S.P. Sharma, Ld. Counsel for applicant/accused.

Matter is taken up through Video Conferencing on account of Covid-19 lock down.

Reply of bail application already filed. Copy thereof already supplied to Ld. Counsel for applicant/accused through electronically.

Part arguments on the bail application heard. Reply perused.

During the course of arguments, it is argued by Ld. Counsel for applicant/accused that no investigation has been carried out by IO in order to find out the location of applicant/accused, of complainant/prosecutrix and her family members, who were allegedly celebrating birthday party on 13.12.2019. It is further argued that the relevant record of hospital wherefrom the abortion of complainant was allegedly got conducted, has also not been seized and it is not clear whether it was a case of abortion or miscarriage.

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S. No. 1024/2020  
State Vs. Kiran

-2-

On query, IO has informed that investigation is still going on and she needs some time to collect CDRs and location chart of the SIM connection numbers which were being used by complainant and her family members including mother and sister and also that of applicant/accused. She seeks some time for the said purpose.

Considering the overall facts and circumstances of the case and in view of the submissions by the IO, request is allowed. IO is directed to carry out the investigation on all the relevant aspects and to file additional reply before the Court on the next date of hearing. In the meantime, no coercive measures be adopted against the applicant/accused till next date of hearing subject to the applicant joining the investigation as and when so required by the IO.

Put up on **18.09.2020** for further arguments on the bail application before the concerned Court.

Copy of this order be given dasti to both the sides electronically, as per rules.

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1<sup>st</sup> Link Additional Sessions Judge(Electricity)  
Central District/THC/Delhi-09.09.2020

**S. No. 1025/2020  
State Vs. Sudhir Prasad Gupta  
0154/20  
PS Burari  
u/s 304/34 IPC  
09.09.2020**

**This is an application u/s 439 CrPC seeking regular bail moved on behalf of applicant/accused.**

**Ld. Presiding officer is on leave today.**

Present: Sh. Balbir Singh, Ld. Addl. PP for State.  
Inspector Suresh Kumar posted as SHO PS Burari on behalf of DCP North.  
IO Inspector Ashok Kumar in person.  
Sh. Uday Kumar Shandilya, Ld. Counsel for applicant/accused.

Matter is taken up through Video Conferencing on account of Covid-19 lock down.

Reply of bail application already filed. Copy thereof already supplied to Ld. Counsel for applicant/accused through electronically.

SHO PS Burari has pointed out that concerned DCP has already furnished written reply to the show cause notice issued to him for today.

I have gone through the said reply and have also heard the submissions made by concerned SHO on behalf of concerned DCP.

In view of the reason mentioned in the reply filed by concerned DCP and submission made by the concerned SHO who has assured the court that there shall not be any such lapse in any matter in future, show cause notice stands withdrawn.

Arguments on the bail application heard. Reply perused.

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Arguments on the bail application heard. Reply perused.

While referring to the allegations appearing in the FIR, Ld. Counsel for applicant/accused has argued that the applicant is totally innocent and has been falsely implicated in this case ; he is in custody since 08.04.2020 and he is no more required for the purpose of investigation as chargesheet has already been filed in this case. It is further argued that the applicant has nothing to do with the alleged crime and he is a young boy studying in B.A.1<sup>st</sup> year in Delhi University and his entire career would be ruined in case he is kept behind the bar. It is further argued that there is no incriminating evidence whatsoever against the applicant who was merely an onlooker and he did not play any role whatsoever in the commission of alleged offence. It is further argued that the applicant is made escape goat in this matter by the police at the behest of family members of deceased and he is ready to join the investigation if so required and he is also ready to abide by the terms and conditions as may be imposed upon him by the Court while granting bail.

Per contra, bail application is opposed by Ld. APP for the State on the ground that the allegations against the present applicant are grave and serious. It is argued that the present applicant played main role in the commission of offence by giving severe beatings to the deceased namely Umesh with a wooden fatta which led to his death. It is, therefore, urged that the bail application may be dismissed.

In brief, it is alleged that on receipt of PCR call vide DD No. 8 A at PS Burari to the effect that a thief was caught in the area of PS Burari, police officers namely SI Paritosh and HC Narinder reached the spot, where Virender

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Yadav gave statement regarding commission of offence of theft of purse in his house. The accused namely Umesh (since expired) was allegedly beaten up by the public. Umesh succumbed to the injuries sustained by him during his treatment in the hospital.

As per reply of IO, brother in law of deceased was residing in the neighbourhood where incident of theft took place. On his statement, FIR in question was registered and he categorically made statement before the IO that it was present applicant who had given severe beatings to deceased with wooden plank, which led to his death.

On query, IO has informed the Court that deceased was tied around the tree with the help of rope, which has already been recovered in this case. He also informed that the weapons of offence i.e. wooden planks are recovered at the instance of present applicant and same have already been sent to FSL for their examination.

No doubt, the chargesheet is stated to have already been filed in this case but the fact of the matter is that the present applicant is chargesheeted for the offence punishable u/s 304/34 IPC. The copy of PM report of deceased has produced by IO, would reveal that deceased had suffered about 20 injuries including abrasions and contusions on different parts including vital parts of his body. It goes without saying that no one is allowed to take the law into his/her hand and even if deceased had allegedly committed any theft in the house of any person, same does not give any right to anyone including this applicant to cause severe beatings to the extent that such beatings ultimately caused his death.

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**S. No. 1025/2020**  
State Vs. Sudhir Prasad Gupta

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The present applicant cannot seek parity with co-accused Virender @ Virender Kumar Yadav as he is stated to have been granted interim bail by Sessions Court on 20.06.2020 on the ground of illness of his wife and to look after his 3 minor children.

After keeping in view the facts and circumstances of the present case including the nature of allegations, the gravity of offence and the role allegedly played by the present applicant and the manner in which the offence is alleged to have been committed, Court is of the view that no ground is made out at this stage for grant of bail to the present applicant. Consequently, bail application is hereby dismissed.

Copy of this order be given dasti to both the sides electronically, as per rules.

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1<sup>st</sup> Link Additional Sessions Judge(Electricity)  
Central District/THC/Delhi-09.09.2020

**S. No. 847/20  
State Vs. Brijesh Kumar Sharma  
0316/20  
PS Burari  
u/s 420/468/471/120 B IPC**

**09.09.2020**

**This is an application u/s 438 CrPC seeking anticipatory bail moved on behalf of applicant/accused.**

**Ld. Presiding officer is on leave today.**

Present: Sh. Balbir Singh, Ld. Addl. PP for State.  
Inspector Suresh Kumar, SHO PS Burari alongwith IO SI Yogender.  
Sh. Rohit Kishore, Ld. counsel for complainant.  
Sh. Paramjeet, Ld. Counsel for applicant/accused.

Matter is taken up through Video Conferencing on account of Covid-19 lock down.

Reply of bail application already filed. Copy thereof already supplied to Ld. Counsel for applicant/accused through electronically.

It is informed that the bail application of co-accused Ram Kumar is listed before Sessions Court on 15.09.2020. Hence, the present bail application is also directed to be listed on 15.09.2020 alongwith the connected bail application of said co-accused.

Interim order, if any, to continue till next date of hearing.

Copy of this order be dasti to both the sides electronically, as per rules

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1<sup>st</sup> Link Additional Sessions Judge(Electricity)  
Central District/THC/Delhi-09.09.2020

**S. No. 933/2020**  
**State Vs.Waseem**  
**FIR No. 0027/20**  
**PS Timar Pur**  
**u/s 186/307/353 IPC & 25/27 Arms Act**

**09.09.2020**

**This is an application u/s 439 CrPC seeking regular bail moved on behalf of applicant/accused.**

**Ld. Presiding officer is on leave today.**  
Present: Sh. Balbir Singh, Ld. Addl. PP for State.  
IO SI Hansa Ram, Operation Cell North.  
Sh.Shahid Ali, Ld. Counsel for applicant/accused.

Matter is taken up through Video Conferencing on account of Covid-19 lock down.

Reply of bail application already filed. Copy thereof already supplied to Ld. Counsel for applicant/accused through electronically.

TCR has not been received in terms of previous order. Same be called positively for next date of hearing. Necessary robkar be issued in this regard today itself.

Put up on **15.09.2020** before the Concerned Court.

IO is bound down for the next date of hearing.

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1<sup>st</sup> Link Additional Sessions Judge(Electricity)  
Central District/THC/Delhi-09.09.2020



**S. No. 2418/20**  
**Vinod Vs. State of Delhi.**  
**FIR No. Not known.**  
**PS Subzi Mandi**  
**u/s 498A/406 IPC**

**09.09.2020**

**This is an application u/s 438 CrPC seeking anticipatory bail moved on behalf of applicant.**

**Ld. Presiding officer is on leave today.**

Present: Sh. Balbir Singh, Ld. Addl. PP for State.  
ASI Narinder Nagar of CAW Cell on behalf of Inquiry officer.  
Ms. Ruchi Munjal, Ld. Counsel for applicant.

Matter is taken up through Video Conferencing on account of Covid-19 lock down.

Reply of bail application filed. Copy thereof supplied to counsel for applicant electronically.

At the outset, Ld. Addl. PP has raised an objection as to the maintainability of the bail application on the ground that no FIR has been registered against the applicant till date and thus, there is no reasonable apprehension of his arrest as of now.

In view of reply filed on behalf of concerned SHO and the aforesaid submissions made by Ld. Addl. PP on behalf of State, Ld. Counsel for applicant seeks permission to withdraw the present bail application, without prejudice to the right of applicant to move the bail application before appropriate forum at appropriate stage, if so required.

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**S. No. 2418/20**  
**Vinod Vs. State of Delhi.**

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In view of the above, the present application is dismissed as withdrawn.

Copy of this order be given dasti to both the sides electronically, as per rules.

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1<sup>st</sup> Link Additional Sessions Judge(Electricity)  
Central District/THC/Delhi-09.09.2020

**S. No. 2417/20**  
**Kamlesh Vs. State**  
**FIR No. Not known**  
**PS Subzi Mandi**  
**u/s 498 A/406 IPC**

**09.09.2020**

**This is an application u/s 438 CrPC seeking anticipatory bail moved on behalf of applicant.**

**Ld. Presiding officer is on leave today.**

Present: Sh. Balbir Singh, Ld. Addl. PP for State.  
ASI Narinder Nagar of CAW Cell on behalf of Inquiry officer.  
Ms. Ruchi Munjal, Ld. Counsel for applicant.

Matter is taken up through Video Conferencing on account of Covid-19 lock down.

Reply of bail application filed. Copy thereof supplied to counsel for applicant electronically.

At the outset, Ld. Addl. PP has raised an objection as to the maintainability of the bail application on the ground that no FIR has been registered against the applicant till date and thus, there is no reasonable apprehension of his arrest as of now.

In view of reply filed on behalf of concerned SHO and the aforesaid submissions made by Ld. Addl. PP on behalf of State, Ld. Counsel for applicant seeks permission to withdraw the present bail application, without prejudice to the right of applicant to move the bail application before appropriate forum at appropriate stage, if so required.

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**S. No. 2417/20**  
Kamlesh Vs. State

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In view of the above, the present application is dismissed as withdrawn.

Copy of this order be given dasti to both the sides electronically, as per rules.

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1<sup>st</sup> Link Additional Sessions Judge(Electricity)  
Central District/THC/Delhi-09.09.2020

09.09.2020

**Cr.Rev 47/2020**  
**Sonia Sharma Vs. State & Ors.**

**Matter taken up through Video Conferencing (Cisco Webex).**

Present: Sh. Neeraj Singh, Counsel for Revisionist.

Sh. Virender Singh, Ld. APP for the State.

Ld. Presiding Officer is on leave today. As directed by the Ld. Presiding Officer, case is adjourned for **28.10.2020**.



Ahmad to  
Additional Sessions Judge-02(Central)  
Tis Hazari Courts, Delhi.  
09.09.2020


09.09.2020

**SC No. 28253/2016**  
**FIR No. 04/2013**  
**PS. PaharGanj**  
**State Vs. Kavaljeet Singh @ Guru & Ors.**

**Matter taken up through Video Conferencing (Cisco Webex).**

Present: Sh. Virender Singh, Ld. APP for State.  
Sh. Vaibhav Jain Ld.Counsel for Accused no. 2  
None for other accused persons

Ld. Presiding Officer is on leave today. As directed by  
the Ld. Presiding Officer, case is adjourned for **03.11.2020**.

  
Ahmad to  
Additional Sessions Judge-02(Central)  
Tis Hazari Courts, Delhi.  
09.09.2020

09.09.2020

**SC No. 27573/2016**  
**FIR No. 60/2012**  
**PS. Kotwali**  
**U/s 419/420/365/386/411/120B/34 IPC**  
**State Vs. Rakesh Kumar & Ors.**

**Matter taken up through Video Conferencing (Cisco Webex).**

Present: Sh. Virender Singh, Ld. APP for State.  
Sh. Subhash Jain Ld.Counsel for Accused no. 2  
None for other accused persons

Ld. Presiding Officer is on leave today. As directed by  
the Ld. Presiding Officer, case is adjourned for **23.11.2020**.

  
Ahmad to  
Additional Sessions Judge-02(Central)  
Tis Hazari Courts, Delhi.  
09.09.2020

09.09.2020

SC-132/2020  
FIR No.52/2019  
PS Roop Nagar  
U/s 3(1)(S) SC/ST Act  
State Vs. Manish Kumar Jaiswal


**Matter taken up through Video Conferencing (Cisco Webex).**

Present: Sh. Virender Singh, Ld. APP for the State.

Sh. J.S.Jaiswal Ld. Counsel along with accused

Fresh V>Nama is filed on behalf of accused on Court  
E-mail.

Ld. Presiding Officer is on leave today. As directed  
the Ld. Presiding Officer, case is adjourned for **30.09.2020**.

  
Ahlmad to  
Additional Sessions Judge-02(Central)  
Tis Hazari Courts, Delhi.  
09.09.2020

AT 11.30 AM

At this stage , Supplementary Charge Sheet is filed by S.I. Sh.Ranjit Singh  
on behalf of I.O. Sh.Rajinder Pathania.

  
Ahlmad to  
Additional Sessions Judge-02(Central)  
Tis Hazari Courts, Delhi.  
09.09.2020



**09.09.2020**


**SC No. 27296/2016  
FIR No. 300/2012  
P.S. Burari  
U/s 328/224/120-B/34 IPC  
State Vs. Sumit Narula**

**Matter taken up through Video Conferencing (Cisco Webex).**

Present: Sh. Virender Singh, Ld. APP for the State.

None for accused persons.

Ld. Presiding Officer is on leave today. As directed by the Ld. Presiding Officer, case is adjourned for **11.11.2020**.

  
Ahlmad to  
Additional Sessions Judge-02(Central)  
Tis Hazari Courts, Delhi.  
09.09.2020

09.09.2020


SC No. 28288/2016  
FIR No. 54/2012  
P.S.Timarpur  
U/s 308/323/325/341/34 IPC  
State Vs. Dharamvir & Ors

**Matter taken up through Video Conferencing (Cisco Webex).**

Present: Sh. Virender Singh, Ld. APP for the State.

Sh.S.B. Pandey, Ld.Counsel for all 4 accused

Ld. Presiding Officer is on leave today. As directed by the Ld. Presiding Officer, case is adjourned for **12.11.2020**.

  
Ahlmad to  
Additional Sessions Judge-02(Central)  
Tis Hazari Courts, Delhi.  
09.09.2020

09.09.2020


SC No. 708/2019  
FIR No. 207/2019  
P.S.Nabi Karim  
U/s 392/394/397/34 IPC  
State Vs. Nicky @ Prince

**Matter taken up through Video Conferencing (Cisco Webex).**

Present: Sh. Virender Singh, Ld. APP for the State.

None for accused.

Ld. Presiding Officer is on leave today. As directed by the Ld. Presiding Officer, case is adjourned for **18.11.2020**.

  
Ahlmad to  
Additional Sessions Judge-02(Central)  
Tis Hazari Courts, Delhi.  
**09.09.2020**

09.09.2020

SC No. 27789/2016  
FIR No. 19/2014  
P.S.D.B.G. Road  
U/s 498-A/304-B/306/34 IPC  
State Vs. Vijay & Ors.

**Matter taken up through Video Conferencing (Cisco Webex).**

Present: Sh. Virender Singh, Ld. APP for the State.

None for accused persons.

Ld. Presiding Officer is on leave today. As directed by the Ld. Presiding Officer, case is adjourned for **29.10.2020**.

  
Ahlmad to  
Additional Sessions Judge-02(Central)  
Tis Hazari Courts, Delhi.  
**09.09.2020**

09.09.2020

**Cr. Rev. 734/2019**  
**Sunair Hotels Ltd Vs. State & Ors.**


**Matter taken up through Video Conferencing (Cisco Webex).**

Present: Sh. Jatin Sethi, Ld. Counsel for Revisionist.

Sh. Virender Singh, Ld. Addl. PP for respondent no. 1/State.

Sh. Arun Sharma, Ld. Counsel for respondent no. 2.

Ld. Presiding Officer is on leave today. As directed by the Ld. Presiding Officer, case is adjourned for **20.11.2020**.

  
/Ahlmad to  
Additional Sessions Judge-02(Central)  
Tis Hazari Courts, Delhi.  
**09.09.2020**

09.09.2020

Cr. Rev. 735/2019  
Sunair Hotels Ltd Vs. State & Ors.


**Matter taken up through Video Conferencing (Cisco Webex).**

Present: Sh. Jatin Sethi, Ld. Counsel for Revisionist.

Sh. Virender Singh, Ld. Addl. PP for respondent no. 1/State.

Sh. Arun Sharma, Ld. Counsel for respondent no. 2.

Ld. Presiding Officer is on leave today. As directed by the Ld. Presiding Officer, case is adjourned for **20.11.2020**.

  
Ahlmad to  
Additional Sessions Judge-02(Central)  
Tis Hazari Courts, Delhi.  
**09.09.2020**

09.09.2020

**Cr. Rev. 28/2020**  
**Girish Tiwari Vs. Roshan Kumar & Ors.**

**Matter taken up through Video Conferencing (Cisco Webex).**

Present: Sh. Yakub Raza, Ld. Proxy Counsel for Revisionist.

Sh. Ravinder Tyagi, Ld. Counsel for all Respondents

Ld. Presiding Officer is on leave today. As directed by the Ld. Presiding Officer, case is adjourned for **04.11.2020**.

  
Ahmad to  
Additional Sessions Judge-02(Central)  
Tis Hazari Courts, Delhi.  
**09.09.2020**

09.09.2020

SC No.28111/2016  
PS Hauz Qazi  
U/s 364/328/302/201/404/379/34 IPC  
State Vs. Gopal & Ors.

**Matter taken up through Video Conferencing (Cisco Webex).**

Present: Sh. Virender Singh, Ld. APP for the State.

Sh. Hari Dutt Sharma, Ld.LAC for accused no. 1

None for other accused persons

Ld. Presiding Officer is on leave today. As directed by the Ld. Presiding Officer, case is adjourned for **28.10.2020**.

  
Ahlmad to  
Additional Sessions Judge-02(Central)  
Tis Hazari Courts, Delhi.  
09.09.2020




09.09.2020

CC No. 9/2019  
Kamna Vs. Manish Mittal

**Matter taken up through Video Conferencing (Cisco Webex).**

Present: Sh.S.C.Joshi Ld. Counsel for Complainant.

Ld. Presiding Officer is on leave today. As directed by the Ld. Presiding Officer, case is adjourned for **21.10.2020**.

  
Ahlmad to  
Additional Sessions Judge-02(Central)  
Tis Hazari Courts, Delhi.  
09.09.2020

07.09.2020

**FIR No.12/2017**  
**SC-268/2019**  
**PS Timarpur**  
**U/s 498A/406/313/34 IPC**  
**State Vs. Amitabh Sharma**

**Matter taken up through Video Conferencing (Cisco Webex).**

Present: Sh. Virender Singh, Ld. APP for the State.

None for accused.

Ld. Presiding Officer is on leave today. As directed by the Ld. Presiding Officer, case is adjourned for **09.11.2020**.

  
Ahlmad to  
Additional Sessions Judge-02(Central)  
Tis Hazari Courts, Delhi.  
09.09.2020

09.09.2020

CA No. 484/2019  
Karan Vs.State

**Matter taken up through Video Conferencing (Cisco Webex).**

Present: Sh. S.B.Shaily, Ld. LAC for the appellant.

Sh.Virender Singh, Ld. APP for the state.

Ld. Presiding Officer is on leave today. As directed by  
the Ld. Presiding Officer, case is adjourned for **28.10.2020**.

  
Ahmad to  
Additional Sessions Judge-02(Central)  
Tis Hazari Courts, Delhi.  
09.09.2020

09.09.2020

**FIR No.121/2019  
SC-835/2019  
PS Sarai Rohilla  
U/s 323/354/506/34 IPC  
State Vs. Ajmer Singh & Anr**

**Matter taken up through Video Conferencing (Cisco Webex).**

Present: Sh. Virender Singh, Ld. APP for the State.

None for accused persons

Ld. Presiding Officer is on leave today. As directed by the Ld. Presiding Officer, case is adjourned for **21.10.2020**.

  
Ahlmad to  
Additional Sessions Judge-02(Central)  
Tis Hazari Courts, Delhi.  
09.09.2020

09.09.2020

**FIR No.176/2019  
SC-85/2019  
PS Civil Lines  
U/s 302/308 IPC  
State Vs. Amar Pal & Ors.**

**Matter taken up through Video Conferencing (Cisco Webex).**

Present: Sh. Virender Singh, Ld. APP for the State.

None for accused persons

Ld. Presiding Officer is on leave today. As directed by the Ld. Presiding Officer, case is adjourned for **17.11.2020**.

  
Ahlmad to  
Additional Sessions Judge-02(Central)  
Tis Hazari Courts, Delhi.  
09.09.2020

09.09.2020

**FIR No.177/2018  
SC-174/2020  
PS Civil Lines  
U/s 308 IPC  
State Vs. Santosh Lama**

**Matter taken up through Video Conferencing (Cisco Webex).**

Present: Sh. Virender Singh, Ld. APP for the State.

None for accused persons

Ld. Presiding Officer is on leave today. As directed by the Ld. Presiding Officer, case is adjourned for **26.11.2020**.

  
Ahlmad to  
Additional Sessions Judge-02(Central)  
Tis Hazari Courts, Delhi.  
09.09.2020

09.09.2020

FIR No.36/2012  
SC-27262/2016  
PS Lahori Gate  
U/s 498-A/406/304-B/302/34 IPC  
State Vs. Jawwed Tariq & Ors.

**Matter taken up through Video Conferencing (Cisco Webex).**

Present: Sh. Virender Singh, Ld. APP for the State.

Sh. Shuaib Khan, Ld.Counsel for all accused persons.

Ld. Presiding Officer is on leave today. As directed by the Ld. Presiding Officer, case is adjourned for **25.11.2020**.

  
Ahmad to  
Additional Sessions Judge-02(Central)  
Tis Hazari Courts, Delhi.  
09.09.2020

09.09.2020

**Cr.Rev 509/2019**  
**Vinod Kumar Sharma VS. Sheela & Ors.**

**Matter taken up through Video Conferencing (Cisco Webex).**

Present: Sh. Shubham Aggarwal, Counsel for Revisionist.

Sh. S.N. Shukla, Ld. Counsel for all respondents.

Ld. Presiding Officer is on leave today. As directed by the Ld. Presiding Officer, case is adjourned for **22.10.2020**.



Ahmad to  
Additional Sessions Judge-02(Central)  
Tis Hazari Courts, Delhi.  
09.09.2020



09.09.2020

**Cr. Rev 149/2020**  
**Chander Singh Sehrawat Vs. State & Anr**

**Matter taken up through Video Conferencing (Cisco Webex).**

Present: None for Revisionist.

Ld. Presiding Officer is on leave today. As directed by the Ld. Presiding Officer, case is adjourned for **29.10.2020**.

  
Ahmad to  
Additional Sessions Judge-02(Central)  
Tis Hazari Courts, Delhi.  
09.09.2020

**09.09.2020**

**Cr.Rev 213/2020**

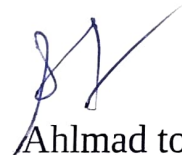
**Gurmeet Kaur Vs. State & Ors.**

**Matter taken up through Video Conferencing (Cisco Webex).**

**Fresh Criminal Revision received by way of assignment.**

Present:                 None.

Ld. Presiding Officer is on leave today. As directed by the Ld. Presiding Officer, case is adjourned for **16.09.2020**.



Ahmad to  
Additional Sessions Judge-02(Central)  
Tis Hazari Courts, Delhi.  
**09.09.2020**

CA No. 136/2020  
Rajneesh Kumar Vs. M/s Jagdamba Optics Pvt. Ltd.

09.09.2020

Ld. Presiding Officer is on leave today.

**This is fresh criminal appeal. It be checked and registered.**

Present: Sh. Pujya Pratap Singh, Ld. Counsel for appellant.  
Sh. G.S. Guraya, Ld. APP for the State.

It is 03.30 p.m.

Heard.

Issue notice of the appeal to the respondent, on PF through registered post, approved courier, email and Whatsapp for 16.09.2020.

The sentence is suspended till the decision of the appeal subject to deposit of 40% of the cheque amount with the court in the form of FDR in the name of the court, within two weeks on furnishing personal bond in the sum of Rs. 25,000/- with one surety in the like amount to the satisfaction of concerned MM. TCR be called.

To come up for appearance of the respondent and further proceedings on 16.09.2020.

Copy of this order be given dasti to Ld. Counsel for appellant.



Sanjay Sharma-II  
1<sup>st</sup> Link Judge, ASJ-03, Central District  
Tis Hazari Courts, Delhi  
09.09.2020